

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No. 428**  
**CP/92/ND/2023**

**IN THE MATTER OF:**

Regional Director (NR) Ministry Of Corporate Affairs	...	Applicant
Versus		
Jarul Infrastructure Private Limited	...	Respondent

**Under Section 233(5)**

**Order delivered on 04.06.2024**

**CORAM:**

**SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant	:	
For the RD	:	Adv. Shankari Mishra, Adv. Jyoti Khurana
For the Respondent	:	Adv. Kartikeya Goel

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Due to paucity of time, the matter is adjourned to **23.07.2024**.

**-SD-**

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**